

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad : Dated this 10th day of February, 1999

Misc. Application No. 313 OF 1999

IN

Original Application No. 284 of 1998

District : Allahabad

CORAM :-

Hon'ble Mr. S.K. Agrawal, J.M.

Mohd. Mustaqim
S/o Late Shri Mohd. Amin
House No. E-345/E
Lariyabad, Allahabad.

(Sri ABL Srivastava, Advocate)

. . . . Applicant

Versus

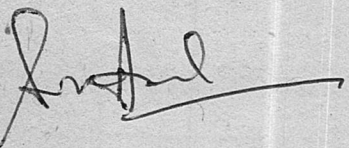
1. Union of India through
The Secretary to Govt. of India
Department of Post/Director General Post,
Lok Bhawan, New Delhi.
2. The Director of Postal Accounts
U.P. Circle, Sector D, Aliganj,
Lucknow.
3. The Head Post Master
Head Post Office,
Allahabad.
4. The Post Master, Kachari Head Post Office,
Allahabad.

. . . . Respondents

ORDER

By Hon'ble Mr. S.K. Agrawal, J.M.

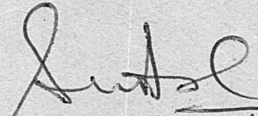
1. This/application filed in a decided matter which was decided by me vide judgement dated 8-12-98
2. The prayer of the applicant by this application is to amend the judgement dated 8-12-1998 suitably providing for reliefs sought in the interest of justice.



3. The judgement of the Tribunal can be challenged either by way of an appeal or by way of a review application.

4. The applicant has filed this MA by invoking the provisions of Section 151 of the C.P.C. These provisions can be invoked only when there is no expressed provisions in the Code or otherwise. Since the remedy is provided to the applicant by way of appeal or review, this application is not maintainable.

5. Therefore, the application filed on behalf of the applicant under Section 151 of the C.P.C. is rejected as not maintainable.


Member (J) 10/2/99

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